

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2019 along with IA No. 66/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Date of Hearing : 24.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : PTC India Ltd. (PTCIL) and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, Advocate, PTCIL
Ms. Poorva Saigal, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Shri Ravi Nair, Advocate, PSPCL
Ms. Shikha Sood, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that as per the advice of the Commission vide Record of Proceedings for the hearing dated 29.9.2022, the parties are negotiating the possibility of mutual settlement for procurement of power from Hydro Power Project of Teesta Urja Limited. Learned counsel submitted that the Petitioner has already submitted its proposal to the Respondents and number of meetings, in this regard, have also been held between the parties. However, the

Respondents are yet to revert on the said proposal and thus, the parties may be permitted some additional time.

2. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter and directed the parties to file the outcome of their negotiation for the mutual settlement within four weeks and the matter will be taken-up for hearing thereafter.

3. The Petition shall be listed for hearing on 21.7.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**